

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/2053/2024 In C.P. (IB)/749(MB)2019

IN THE MATTER OF

Ms Laxmi Corporation	... Petitioner
Vs	
Ambica Polad Pvt Ltd	... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv Manish Jha (VC)

For the Respondent:

ORDER

IA 2053/2024 – None present. The first Progress report for the period from 10th January 2024 to 31st March 2024 is taken on record. Accordingly, IA is **allowed** and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)
/Manish Tiwari/

Sd/-
REETA KOHLI
Member(Judicial)